

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3208
(To be answered on the 3rd August 2017)**

MONETISATION OF LAND OWNED BY AAI

**3208. SHRI SHRIRANG APPA BARNE
SHRI DHARMENDRA YADAV
SHRI VINAYAK BHURAO RAUT
SHRI ANANDRAO ADSUL
DR. SHRIKANT EKNATH SHINDE
SHRI ADHALRAO PATIL SHIVAJIRAO
ADV. NARENDRA KESHAV SAWAIKAR
SHRI VENKATESH BABU T.G.**

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airports Authority of India (AAI) has large chunk of land across the country and is ranked as the third highest in terms of the land it owns probably after Railways and Defence;**
- (b) if so, the total acres of land owned by the AAI and land it has as surplus;**
- (c) whether currently, the AAI Act limits AAI to use its land for only airport related purposes and if so, the details thereof;**
- (d) whether the Union Government has not been able to monetise its huge chunk of land of the city side, if so, the reasons therefor;**
- (e) whether the Union Government proposes to amend the AAI Act to monetise its surplus land for commercial purpose and if so, the details thereof;**
- (f) whether the Union Government has identified land for monetisation, if so, the details thereof; and**
- (g) the total area of land of Airport Authority of India (AAI) under encroachment in the country, State/UT-wise and the steps taken by the Government to retrieve the same?**

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Airports Authority of India (AAI) possess approximately 55800 acres of land all over India, which is under use for safe and secure airport

operations and there is no surplus land.

(c): As per the provisions of AAI Act, use of land by Authority is restricted to discharge of its functions related to airports.

(d) to (f): The National Civil Aviation Policy, 2016 envisages to unlock the potential of land by liberalising the end-use restrictions for existing and future airports. In compliance with the provisions of NCAP, Ministry of Civil Aviation has already initiated amendment to the AAI Act to enable AAI for carrying out any activity at AAI airports in its best interests. Further, AAI has also identified land for city side development of airports at Lucknow, Raipur, Tirupati, Jaipur, Bhubaneswar, Varanasi, Kolkata and Amritsar in phased manner and has commenced construction of multi level car park with commercial facilities at Chennai, Ahmedabad, Pune, Calicut, Jaipur and Amritsar. AAI has also published request for proposal for construction of hotels at Amritsar, Bhubaneswar and Kolkata Airports on 07.07.2017.

(g): Out of the overall land belonging to AAI in the country, around 1.4%, which is approximately 798 acres of land area is under encroachment by slum dwellers and other habitants. The details of encroachment of land at various airports in the country, State/UT-wise are at Annexure. The majority of land area under encroachment is around Mumbai and Juhu Airports which is inhabited by slum dwellers. Further, around 127 acres of land area at Bhopal Airport and 119.82 acres of land area at Hyderabad Airport is also under encroachment. M/s Mumbai International Airport Ltd. (MIAL) has entered into a State Government Support Agreement with the Government of Maharashtra in order to remove the encroachment from airport land in co-ordination with Airports Authority of India (AAI). In case of Bhopal Airport, Govt. of Madhya Pradesh has agreed to exchange 96 acres of land with AAI and provide an alternate site for the remaining land area. In case of Hyderabad Airport, the land matters are sub-judice. The process of rehabilitation of illegal occupants is a subject matter of the concerned State Govt. and the role of AAI and other private operators is limited to assistance and persuasion. Nonetheless, AAI has undertaken all efforts in active manner to co-ordinate with the concerned State Governments to remove such encroachments.

DETAILS OF ENCROACHMENT OF LAND AT AIRPORTS IN THE COUNTRY

S.No.	STATE/UT	AIRPORT	ENCROACHMENT (IN ACRES)
1.	ANDAMAN AND NICOBAR ISLANDS	PORT BLAIR	0.14
2.	ANDHRA PRADESH	VIZAG	2.30
3.	ARUNACHAL PRADESH	TEZU	4.29
4.	ASSAM	DIBRUGARH	0.256
5.	ASSAM	GUWAHATI	0.033
6.	BIHAR	GAYA	30.23
7.	GUJARAT	AHMEDABAD	11.66
8.	HIMACHAL PRADESH	SHIMLA	0,005
9.	TELANGANA	HYDERABAD	119.82
10.	MADHYA PRADESH	KHAJURAHO	0.247
11.	MADHYA PRADESH	SATNA	40.00
12.	MADHYA PRADESH	BHOPAL	127.37
13.	MAHARASHTRA	JUHU	38.15
14.	MAHARASHTRA	DEHISAR (MUMBAI)	12.00
15.	MAHARASHTRA	MUMBAI	308.00
16.	PUDUCHERRY	PUDUCHERRY	2.04
17.	RAJASTHAN	KOTA	47.073
18.	RAJASTHAN	REENGUS(JAIPUR)	0.44
19.	TAMIL NADU	TRICHY	1.53
20.	TELANGANA	NADIRGUL	2.68
21.	TELANGANA	WARANGAL	11.00
22.	UTTAR PRADESH	ALLAHABAD	3.69
23.	UTTAR PRADESH	LUCKNOW	1.71
24.	WEST BENGAL	BAGDOGRA	12.91
25.	WEST BENGAL	KOLKATA	11.073
26.	WEST BENGAL	MALDA	1.33
27.	WEST BENGAL	NEELGANJ	8.50
	TOTAL AREA		798.477

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